

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-506
IB-2036/ND/2019

IN THE MATTER OF:

M/s Micra Clouds Services Pvt Ltd
V/s.
M/s Masters India Pvt Ltd

....Applicant

....Respondent

SECTION
U/s 9 IBC

Order delivered on 12.08.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

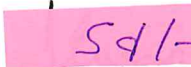
PRESENT:

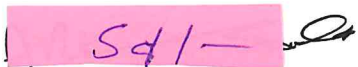
For the Applicant :
For the Respondent : Mr. Kumar Vikram

ORDER

Ld. Counsel appearing for the petitioner submits that he has already filed the affidavit as required under Section 9(3)(b) on 12.11.2020. But it is not uploaded on the DMS as yet. So, the petitioner may be permitted to re-file the same.

Heard. Prayer is allowed. Ld. Counsel for petitioner is directed to file the documents within a week from today. List the matter on **21.09.2021**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)